Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(iii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Saturday, the 3rd December, 1966, adopted the following motion:—

"MOTION

That this House concurs in the Resolution adopted by the Lok Sabha at its sitting held on the 24th November, 1966, and agrees that the following modification be made in the draft Notification proposed to be issued under sub-section (1) of section 324 of the Companies Act, 1956, namely:—

for 'the 1st January, 1967' *substitute* 'the 2nd April, 1967'."'

11.04 hrs.

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I lay on the Table the Police-Forces (Restriction of Rights) Bill, 1966 passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 2nd November, 1966.

11.04½ hrs.

INSECTICIDES BILL

(i) REPORT OF JOINT COMMITTEE

Shri Narendra Singh Mahida (Anand): I beg to lay on the table a copy of the Report of the Joint Committee of the Houses on the Bill to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings or vertebrate animals, and for matters connected therewith.

(ii) EVIDENCE

Shri Narendra Singh Mahida: I beg to lay on the Table a copy of the Evidence given before the Joint Committee of the Houses on the Bill to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human being or vertebrate animals, and for matters connected therewith.

11.05 hrs.

STATEMENT *RE.* PROGRAMME FOR THE GENERAL ELECTIONS, 1967.

The Minister of Law (Shri G. S. Pathak): Mr. Speaker, Sir, I should like to make a statement about the programme of the next general elections.

As honourable members are aware, this House was summoned to meet for the first time on April 18, 1962, and accordingly its tenure of five years will expire on April, 17, 1967. The term of the existing legislative assemblies of all the States, except those of Nagaland and Jammu & Kashmir, is due to expire on different dates in the month of March, 1967. While an election has to be held in Nagaland to fill the seat allotted to it in the Lok Sabha, a general election to the Legislative Assembly of this State is not due till March, 1969. In Jammu & Kashmir, the Legislative Assembly will be finishing its term on the 5th April, 1967.

The Election Commission has, after consulting the Government of India and the State Governments, come to the conclusion that the most convenient time for taking the poll in the country-wide simultaneous general elections next year would be the third week of February. Accordingly, it proposes to recommend to the President and to the Governors of the States January 13, 1967 as the date for the issue of notifications calling

[Shri G. S. Pathak]

the general elections. The programme it proposes to adopt is as follows:

Last date for nominations	January 20
Scrutiny of nominations	January 21
Last date for withdrawal of candidatures	January 23
Poll	February 15 to 21

Counting of votes and declaration of results will take place between February 21 and 24. On this programme, the Commission expects that, with a few exceptions and barring unforeseen contingencies which might require adjournment of poll, the results of practically all the elections will be declared by February 24.

In the State of Jammu & Kashmir, it will be for the first time that simultaneous elections will be hold to the House of the People and to the State Legislative Assembly. Until now, the members of the Lok Sabha from this State have been nominated by the President on the recommendation of the State Legislature. The Election Commission proposes to hold the poll in Jammu Province at the same time as the elections in the rest of India and to hold the poll in Kashmir Province on March 19. This would be similar to the arrangements made for the general election to the Legislative Assembly of the State held in 1962.

In Himachal Pradesh, the Commission considers it would be possible to take the poll completely in four parliamentary constituencies, *viz.* Simla, Hamirpur, Kangra and Mandi, and partially also in the two other constituencies of Mahasu and Chamba, during the period between February 15 and 21. In about 7 or 8 assembly constituencies falling within Mahasu and Chamba parliamentary constituencies, the poll will have to be postponed to the last week of April, because of their being snow-bound in the month of February. The Commission, is, however, making special arrangements to complete the poll and declare the results in these constituencies also by the end of April, 1967, so that the elected members from these constituencies will be able to take part in the Presidential and Vice-Presidential elections.

On this programme, the Election Commission proposes to fix February 24 as the date for the completion of elections to the State Legislative Assemblies. It would then be possible for the Commission to issue on February 25, 1967 the notifications under section 73 of the Representation of the People Act, 1951, giving the names of the members elected upto that date, thereby duly constituting the new Legislative Assemblies of the States.

So far as the general election to the Lok Sabha is concerned, although the results are likely to be declared in most of the constituencies by February 25, it does not seem practicable to dispense with a short session of Parliament in the latter half of March. It is proposed that as in 1957 and in 1962, the present Lok Sabha should be dissolved only on March 31, 1967, so that it could be summoned to meet in the latter half of March for transacting the minimum financial business, such as, the presentation of the Railway and General budgets and the obtaining of the necessary votes on account. The date for completion of the general election to the Lok Sabha will accordingly be notified as March 31, 1967, and the due constitution notification under section 73 of the Act will be issued on the 3rd April 1967.

The term of office of the President and Vice-President will expire on May 12, 1967. As the Constitution requires that the elections of the new President and Vice-President should be completed before that date, the Commission proposes to hold the two elections on practically the same programme as in 1962. The notifications calling these two elections will be issued on or about April 6, 1967, the poll, if necessary, will be taken on or about May 7 and the results will be declared by May 10, 1967.

Kindly permit me to make a statement about the proposed rules. I had said in the House that as soon as the Representation of the People Bill received the assent of the President, I shall lay the rules under the Act on the Table. I have not been able to do so. I could not do so because that Bill has not yet been passed by the other House. I propose, however, to circulate the rules very soon after the Bill receives the assent of the President, among the Members of this House.

Shri M. R. Masani (Rajkot): Mr. Speaker, there is one point in this important announcement on which I would like a little light and also perhaps reconsideration. That is in regard to the two constituencies in Himachal Pradesh, Chamba and Mahasu, where the hon. Minister said that part of the elections in these areas would be carried out in February and in the remaining Assembly constituencies in April. This appears to be out of line with the earlier statement that the counting of votes in the general elections will be held over until all the elections are over. In other words, counting will be from the 24th or so; after polling is completed throughout the country. This is a very sound principle that partial election results should not influence the results in others. Consider what would happen in Chamba and Mahasu where three or four of the Assembly constituencies might have polled while three or four may not have polled till April. This would mean that only half of the parliamentary election will be over and they are suspended in mid-air for the balance of the constituencies. I think this is entirely unsound in a parliamentary constituency, as it shall be considered as one unit. I would urge the Minister to think again on the analogy of the general elections. I suggest the whole of Chamba and Mahasu can poll in April when they can go to the polls together. Nothing will be lost, while a sound principle will have been asserted.

Shri Ranga (Chittoor): Sir, I have a general point to be raised in regard to the Lameduck session. I do not see the reason why the Government should not be able to convene the new Parliament as soon as the election results are announced. Only in this country this very wrong practice has been developed on earlier occasions also. Election results will be announced on February 25 or 26. By the end of February almost all the results would be announced except for the few seats in Jammu and Kashmir; the country would be in a position to know what sort of Government we are to have and what sort of opposition would take shape. In these circumstances, I do not see why the lameduck session would become necessary at all and why there should be the appropriation and vote on account and afterwards, once again, the same debate, repetition on a larger scale in the regular session. Therefore, I would like the Government to consider that matter since there would be plenty of time for them to do this work.

Secondly, we made some suggestions about the rules about the district election officers, that they need not be mere administrative officers but that they should be judicial people and that the people belonging or holding office in the same district should not be appointed to the areas over which they exercise jurisdiction but to other places. No reply was given. I repeated that suggestion to the hon. Law Minister. I want to know whether they have given any consideration at all to these and other points on which he could not reply immediately. There was the other point on which the Home Minister was to reply discipline to be maintained among the police. If in any place during the election the police misbehave, to whom are we to make our appeals and complaints? Who is to look into it and take the necessary disciplinary action? Is it the district election officer, the State election officer and the returning officer or is it the existing Government guided by the ruling party? If

[Shri Ranga]

it is only the existing Government, we cannot say we can expect impartial behaviour on the part of the police.

Shri Nambiar (Tiruchirapa'li): In view of the fact that free and fair elections are made possible and the details of the programme of the election have been made known to the country, may I know whether the Law Minister will prevail upon the Home Minister to see that all the political prisioners arrested and detained under the P.C. Act and DIR, which is still applicable in the borde areas, will be released? A number of MLAs in Tripura are behind the bars now.

Mr. Speaker: This is not the opportunity to raise this matter.

Shri Nambiar: I am making a request because from the psychological point of view it will be a good thing. I request the Minister to consider this.

Shri Hem Barua (Gauhati): The decision to hold elections for the Lok Sabha seats so far as Jammu and Kashmir is concerned is a very welcome thing. In that connection may I know whether the seats of the Pakistan-occupied Kashmir are kept vacant? Secondly, the elections for Lok Sabha and State Assemblies are going to be held simultaneously. The illeterate voters generally find it difficult to distinguish between the ballot paper for the Lok Sabha candidat and for the State Assembly candidate. In this connection, may I know whether the Minister is going to request the Election Commission to issue orders to the officers presiding over the polling booths to educate the voters in this regard?

Shri Ranga: They can use ballot papers of different colours.

Shri Indrajit Gupta (Calcutta South West): I would like strongly to support Mr. Masani's remarks about the time-table of the election and polling in Himachal Pradesh area. I wish to repeat that it is necessary that the polling and the declaration of results should be properly timed, so that one does not precede the other. On page 2 of the statement, the minister has referred to "unforeseen contingencies" which might require an adjournment of the poll. May I ask him if by unforeseen contingencies he has only got possibly acts of God in mind and nothing more than that? Would it not be proper to revoke the emergency during the period of the elections?

श्री बड़े (खारगोन) : अध्यक्ष महोदय, मेरा इतना ही कहना है कि श्री मसानी साहब ने और इन्द्रजीत गुप्ता जी ने जो कहा हिमाचल प्रदेश के बारे में, तो मैं यह पूछना चाहता हूं ला मिनिस्टर साहब से कि हमेशा यह होता है कि एक कांस्टीट्यूएंसी में अगर कांग्रेस जीत जाती है तो उस का असर दूसरी कांस्टीट्यूएंसी पर पड़ता है और इस प्रकार से वह प्रेजुडिस हो जाता है, इस वास्ते यह हिमाचल प्रदेश का एलेक्शन भी एक साथ करने में सरकार को क्या दिक्त है और दूसरा यह है कि अभी हमने पेपर में पढ़ा था कि हर एक पार्लियामेंट्री कांस्टीट्यूएंसी में एलेक्शन एक ही रोज में होगा । अगर सरकार ने यह निर्णय लिया है कि पार्लियामेंट्री कांस्टीट्यूएंसी में एलेक्शन एक ही रोज में पूरा होगा तो मैं यह कहना चाहता हूं कि हमारे यहां मध्य प्रदेश में जहां से जैसे मैं आता हूं वहां इतना वास्ट एरिया है कि एक दिन में एलेक्शन करना मुश्किल होगा । तो क्या इस का खुलासा भी मंत्री महोदय करेंगे कि एक दिन में एलेक्शन करेंगे या दो या तीन दिन में करेंगे ?

Dr. L. M. Singhvi (Jodhpur): I only want to emphasise that during the election, all efforts have to be made to preserve the basic democratic rights of association and of expression of opinion, because an impression has

gone round in the country that they may not be obtained during the election period. Then, I want to emphasise the fact that on the last occasion, the Government had given an assurance five years ago that the question of having a lame-duck session would be reconsidered, and as far as possible this contingency would be avoided. During the last five years, nothing was done to consult legal opinion or opinion in Parliament to avoid that contingency of having to hold a lame-duck session. I would like to know whether anything was done or is proposed to be done to avoid that contigency.

Shri Tyagi (Dehra Dun): I only want to request the hon. Minister one thing; with regard to the rules he has just said that after the Bill is passed, it is only then that he could circulate the rules. He said that those rules cannot be circulated without passing the Bill. Cannot the hon. Minister circulate the proposed rules to us in advance and invite our suggestions, and by that time he can give the final shape to them after having invited the suggestions of the hon. Members, particularly those in the Opposition, so that he might have the benefit of just knowing about their reactions to the proposed rules and after just thinking about them and considering those proposals, he might finalise and circulate them finally?

Shri Bhagwat Jha Azad (Bhagalpur): I would like to re-emphasise and re-assert my suggestions which I have given on the floor of the House on the previous occasions, that there is no necessity for a lame-duck session; when the full duck with new wings might be ready, flapping, to take new strides, why should a lame-duck session be called at all? Therefore, it is important that the elections should be over by the 24th February, that the results are declared by that time, and the new Parliament may be called in the latter part of March. I think it is possible to call the new Parliament by the latter part of March. It is not good to ask the lame-duck to come and pass the vote on account, when already there is the new one ready to come.

Secondly, I would like to emphasise this. There are friends who have suggested on the floor of the House that this time provision for celeborate arrangements should be made for the voters to come and exercise their vote; I do not say, but my friends on the right have on many occasions said this; possibly they apprehend trouble from this side. I might say that I have seen in my own constituency frustrated elements in the country who want to create disturbances in the elections. I therefore once again request the Government to consult the Election Commission as to how far this time, they propose to have safety and safeguard for the conduct of the election and to see that a better atmosphere is created and the elections are held in a nice way.

डा० राम मनोहर लोहिया (फर्रुखाबाद): अध्यक्ष महोदय, मंत्री महोदय के ध्यान में अनपेक्षित हालतों, अनफ़ोरसीन कान्टिजैंसीज, का जिक्र है। क्या उनका संबंध अकाल की मौतों से है? क्योंकि यद्यपि सरकार समझती है कि अकाल की मौतें अप्रैल–मई में होंगी, लेकिन हमारा अन्दाज है कि शायद वे मौतें जनवरी–फ़रवरी में हो जायें । इसलिए मैं ज्यादा जोर से पूछता हूं कि अगर अकाल की मौतें जनवरी-फ़रवरी में होने लगती है, तो क्या यह सम्भव है कि उस की वजह से चुनाव टल जाये। सरकार ने अभी भी सभी जगह धारा 144 लगाई हुई है और वह सभायें वगैरह नहीं होने देती है। जो लोग सभायें करते हैं, वह उन को गिरफ़्तार करती है, जैसे उत्तर प्रदेश में मेरे दल के सभापति, श्री सालिगराम जैसवाल, को गिरफ़्तार किया गया है। इसी तरह उत्तर प्रदेश और बिहार में अनगिनत लोग गिरफ़्तार हो रहे हैं। मैं प्रिवैंटिव डिटेंशन वगैरह की चर्चा नहीं कर रहा हूं। साधारण तौर से जो गिरफ़्तारियां हो रही हैं, क्या सरकार का इरादा है कि अब

[डा० राम मनोहर लोहिया]

को बार एक मौन चुनाव किया जाये, जिन में सभायें न हों, चर्चा न हो, किसी सिद्धांत और कार्यक्रम पर विचार न हो ? इस लिए मंत्री महोदय के बयान में जो शब्द आया है, वह उसका खुलासा करें और साथ साथ यह बतायें कि कब देश में सभा करने की इजाजत दी जायेगी ।

श्री हुकम चन्द कछवाय (देवास): अध्यक्ष महोदय, जम्मू-काश्मीर में लगभग पंद्रह बीस हजार ऐसे व्यक्ति है, जिनको लोक सभा में मत देने का अधिकार है, लेकिन विधान सभा में मत देने का अधिकार नहीं है । वह संख्या हिन्दुओं की है । क्या आने वाले आम चुनाव में उन को इस बात की छूट दी जायेगी कि उन को विधान सभा में मत देने का अधिकार हो ? यह शिकायत की जाती है कि चुनाव के दिनों में किसी की शिकायत पर चुनाव-केन्द्र के सौ गज के अन्दर प्रचार करने के आरोप में उम्मीदवार को गिरफ्तार कर लिया जाता है । क्या सरकार आने वाले चुनाव के दौरान में इस प्रकार की शिकायत की पूरी छान-बीन करने के बाद ही कोई कार्यवाही करेगी और केवल शिकायत के आधार पर ही किसी उम्मीदवार को गिरफ्तार नहीं किया जायेगा ।

अध्यक्ष महोदय : इस वक्त हम इन डीटेल्ज में कैसे जा सकते हैं ?

श्री हुकम चन्द कछवाय : यह बड़ महत्व का विषय है ।

Shri Dinen Bhattacharya (Serampore): Sir, I fully support what Shri Indrajit Gupta said about emergency. Apart from that, for the use of microphone, a very simple media of publicity, in our place in West Bengal, in the municipal towns, we have to seek permission from the authorities concerned, and it is found that the Opposition parties are not given permission to use microphone specially during the elections. I do not know why this restriction is still there. Why should not the Government ask the West Bengal Government to remove all these impediments?

Further, I have a very simple suggestion to make. The hon. Minister said that he will frame the rules and after it is passed by the Rajya Sabha it will be circulated among the Members. It is not only a question of the Members sitting here. I know the situation prevailing in the matter of publications. There are other persons who are contesting the elections. I want to know when these people will be able to get these rules from the book shops in the towns. May I know whether arrangements will also be made to make them available to everybody within a reasonable period of time?

Shri D. C. Sharma (Gurdaspur): Sir, I think the statement is in line with the statement that have already been made during the last three elections. It does not envisage any kind of departure from them. Therefore, I do not think there is much to be said on the statement. But there are one or two points that I should like to make.

Firstly, it has been suggested that the elections in Mahasu and Chamba should take place simultaneously. As none of these persons know much about Mahasu and Chamba and I feel that the decision about Mahasu and Chamba has been taken after consulting the State Government, I think the Election Commission has done nothing radical in making that statement.

Secondly, our term of office comes to an end on April 17, 1967. There is already a curtailment of privileges of the present Members of Lok Sabha—that is to say, instead of our term coming to an end on April, 17, it will come to an end earlier than that. On top of that, I hear some of my hon. friends saying that there should be no

'lame duck' session. I do not know who gave this name to that session. I strongly object to that name because most of the 'ducks' that will be here at that time will not be lame but they will be full-fledged 'ducks' with wings fully developed, with a voice as hoarse as that of ducks and other things equal to that of any living, growing and developing duck. That session has been there all these years. If there are some persons who have consulted some astrologers about their return to Lok Sabha I have nothing to say against them, but I would say that the 'lame duck' session serves a very good purpose.

Mr. Speaker: He need not go into the reasons now.

Shri D. C. Sharma: It is not only that it serves the purpose of giving the vote on account but also a kind of social purpose, a kind of get together. Therefore, I think the 'lame duck' session should not be abolished.

श्री द्र० प्र० शर्मा (बक्सर) : अध्यक्ष महोदय, गत चुनाव में कहीं कहीं पर इस तरह की बातें हुई कि बड़े बड़े राजा-महाराजाओं जमींदार लोगों या वैसे वाले लोगों ने गरीब लोगों पर, जो कि गावों में रहने वाले हैं, कुछ डायरेक्ट या इनडायरेक्ट दबाव डालने की कोशिश की और कहीं कहीं यह भी कहा कि अगर तुम कांग्रेस को वोट दोगे तो गांव से बाहर निकाल देंगे..... (**व्यवधान**)

अध्यक्ष महोदय: आर्डर, आर्डर । इस वक्त यह मामला उठाने का मौका नहीं है। इस तरह से एलीगेशन्ज और फिर काउन्टर-एलीगेशन्स शुरू हो जाती है।

श्री द्र० प्र० शर्मा: अध्यक्ष महोदय, मैं सिर्फ यह जानना चाहता था कि अगर आगामी चुनाव में इस तरह की दिक्कतें पैदा हों और जो कम्पलेंट हम करें, उसकी देखरेख जल्दी होनी चाहिये ।

श्री शिव नारायण (बांसी) : अध्यक्ष महोदय, मैं बहुत ही गम्भीर बात गवर्नमेंट से तुलना चाहता हूं । वोटर लिस्ट की कापी कर के हम को प्रत्येक वोटर को बांटनी पड़ती है । मैं यह चाहता हूं कि सरकार हर वोटर को उसका वोटर लिस्ट का नम्बर स्वयं बांटे, ताकि कांग्रेस, जनसंघ या दूसरी पार्टियों को इस किस्म की दिक्कत न उठानी पड़े ।

दूसरी बात, मैं यह जानना चाहता हूं कि अगर लेम-डक सेशन होगा और आप यहां हाजिर होंगे, तो जो मेम्बर उस वक्त तक इलैक्ट हो जायेगा, उसको शपथ लेने का अधिकार होगा ... (**व्यवधान**)

कुछ माननीय सदस्य : नहीं, नहीं ।

श्री शिव नारायण : जो मेम्बर अन-अपोज्ड चुना जायगा, उसकी तीन महीने की तनख्वाह कौन देगा । जब वह इलैक्ट हो जाता है तो तनख्वाह के लिये एनटाइटल हो जाता है, उसके लिये यह गवर्नमेंट जिम्मेदार है । हुजूर, हमारी असेम्बली में यह नियम है, लेकिन आपके यहां यह नियम नहीं है.... (**व्यवधान**)

अध्यक्ष महोदय : अब आप बैठ जाइये ।

श्री शिव नारायण : श्रीमान, मैं आपकी इजाजत से बोल रहा हूं ; जो लोग बोलने नहीं दे रहे हैं, उन को आप निकालते नहीं हैं।

मैं सिर्फ यही सुझाव दे रहा था– एक– वोटर्स को उनके नम्बर सरकार की तरफ से पहुंचाये जायें, दूसरे वोटर्स के आने जाने में कोई रुकावट न हो, इस के लिये सरकार प्रबन्ध करे, तीसरे– अगर कोई अन-अपोज्ड चुना जाये, तो वह लेम-डक सेशन का मेम्बर समझा जायेगा या नहीं ?

अध्यक्ष महोदय : यह कानून की बात है, इसके बारे में इस वक्त कुछ नहीं कहा जा सकता ।

श्री यशपाल सिंह (कैराना) : मैं विधि मंत्री जी से जानना चाहता हूं कि क्या उन्होंने इस बात पर गौर किया है कि एम० एल०एस० और एम०पी० का दायरा अलग-अलग होता है, उनकी ड्यूटीज अलग-अलग हैं, उनकी आबलीगेशन्ज अलग-अलग हैं, इसलिए यदि इन दोनों का चुनाव एक ही तारीख को होगा, तो वह फेयर-इलैक्शन नहीं होगा, दोनों के लिए अलग-अलग तारीखें होनी चाहियें ।

Shri S. M. Banerjee (Kanpur): In the first place, I would like the hon. Minister to throw some light on the sentence:

> "On this programme, the Commission expects that, with a few exceptions and barring unforeseen contingencies which might require adjournment of pol!...."

Secondly, it is our experience that unless the election takes place on a Sunday in any big industrial city like Kanpur, Ahmedabad or Bombay, it is impossible for the working class, who cannot get any wages unless they report for work, to participate in the elections. In the 1957 elections 50 per cent of the voters could not vote because Government did not agree to have the election day as holiday with pay. Therefore, I would request the hon. Minister to ensure that elections, at least in industrial towns where there are many factories and mercantile firms, are held on a Sunday, or it should be made a holiday with pay under NI Act.

My third point is this. I fully endorse the view of Dr. Lohia and Shri Nambiar about civil liberties and the release of all those people. Unfortunately, in my constituency, Kanpur, independence and section 144 came together. I want that there should be no section 144 and we should be allowed to campaign freely.

Shri Sivamurthi Swamy (Koppal): Though we have given adult franchise to all the perons, it is our experience in the three elections that not more than 50 per cent votes have been polled. What steps have Government taken or is thinking of taking to see that more votes are polled so that our democracy may be firm at the roots?

श्री जगदेव सिंह सिद्धान्ती (अलवर) : मैं दो बातें निवेदन करना चाहता हूं, एक तो यह कि जो मिलिटरी के अन्दर मतदाता हैं, उनकी सूची बहुत जल्दी उम्मीदवार को मिल जानी चाहिए, जिससे कि वह उनको ध्यान में रखे, दूसरे, क्या यह प्रबन्ध ठीक होगा कि जिस उम्मीदवार के नाम के साथ उर्फ़ का व्यवहार होता है, वह अपना फार्म भरते समय उर्फ़ का भी प्रयोग कर सकता है या नहीं, यानी असली नाम के साथ उर्फ़ नाम को भी लिखा जा सकता है या नहीं ?

Shrimati Savitri Nigam (Banda): In view of the fact that peaceful and smooth elections depend on the co-operation of all the political parties, it was pointed out to the hon. Minister in the House during the Question Hour about a couple of days ago that he should call a meeting of all the political parties and with their recommendations a common code of conduct for elections should be adopted. I would like to know what is giong to be done in that regard.

Then, I would like to support the suggestion of our learned professor, Shri Diwan Chand Sharma, that the lame duck session has got its own importance and should be held.

Shri Nambiar: Those who do not get tickets want it.

Shrimati Savitri Nigam: The third suggestion that I would like to make is that in view of the backwardness prevailing in the country some special arrangements should be made for women voters.... (*Interruption*).

श्री प्रिय गुप्त (कटिहार): मैं विधि के मंत्री के पास आपके जरिए चार निवेदन करना चाहता हूं। हमारे यहां कुछ मुस्लिम महिला वोटर्स हैं जो कि बुर्का पहनती हैं। गांव के रास्ते में पोलिंग स्टेशन तक पहुंचने के लिए 10-12 बुर्के का अरेंजमेंट सरकार की तरफ से किया जाये।

2. पोलिंग स्टेशन्ज ऐसी जगहों पर रखे जाते हैं, जहां पहुंचना मुश्किल होता है। हम ऐसी अभागी कौंस्टीचुएन्सी से आते हैं, जहां रास्ते का कोई नामो-निशान नहीं है, वोटर्स सुबह रवाना होंगे तो शाम तक वापस पहुंचेंगे, रास्ते में नदी-नाले पड़ते हैं, इसलिए पोलिंग स्टेशन्ज को सुविधाजनक स्थान पर रखा जाना चहिए।

3. बिहार भर में 9 बी० एम० पी० अवैध ढंग से लागू है, जिसकी वजह से मीटिंग, जल्से, जलूस सब बन्द हैं। मैं चाहता हूं कि विधि मंत्री उस टाइम के लिए इस में देख रेख करें और इस नियम को उस समय हटवायें।

4. जितने वोटर्स वोट देने आते हैं, व कुल संख्या का 20-30 या 50 फीसद आते हैं। सरकार की तरफ से उनके सामने कोई एजुकेटिव प्रोग्राम रखा जाना चाहिए। तथा इन लोगों के लिए वहां पहुंचने की व्यवस्था होनी चाहिए।

अध्यक्ष महोदय: बोलिए मिश्र जी। आप जितना बोलना चाहें बोल लीजिए मुझे क्या एतराज है?

श्री विभूति मिश्र (मोतिहारी): हल्ला होता है, शोर होता है, कुछ सुनाई नहीं नहीं पड़ता है। अध्यक्ष महोदय, मुझे दो बातें कहनी हैं। जो सरकारी नौकर चुनाव के समय चुनाव के काम में लगे रहते हैं तो जहां उनका वोटर्स लिस्ट में नाम रहता है उनको वोटर्स लिस्ट सप्लाई करने की जिम्मेदारी उम्मीदवारों पर होती है और उम्मीदवारों को पता नहीं रहता है कि किस सरकारी नौकर को सरकार ने कहां ड्यूटी पर लगाया है? इसलिए मैं चाहता हूं कि जन सरकारी नौकरों को चुनाव के वक्त में सरकार द्वारा ड्यूटी पर लगाया जाता है उन को सम्बन्धित वोटर्स लिस्ट सरकार को देनी चाहिए उनको लिस्ट और नम्बर दे देना चाहिए साथ ही उनको उनके वोट डालने की तारीख भी दे देनी चाहिए कि उस तारीख को अपना बैलेट बना कर उस चुनाव अधिकारी के पास भेज दें ताकि समय पर पहुंच जाये और उनके वोट की गिनती समय से हो जाय ऐसी व्यवस्था सरकार के लिए करनी बहुत जरूरी है।

दूसरी बात यह है कि जो फौज में रहते हैं उन फौज वालों को भी बड़ी कठिनाई होती है क्योंकि कोई नागा लैंड में रहता है तो कोई कश्मीर में रहता है या और कहीं पर रहता है अब यह सरकारी की जवाबदेही होनी चाहिए कि जो जिस गांव का रहने वाल हो या उसे सम्बन्धित वोटर्स लिस्ट फौरन दी जाय ताकि समय पर पहुंच जाय।

इसके अलावा तीसरी बात मुझे यह कहनी है कि अभी मंत्री जी ने कहा कि पीपुल्स रिप्रेजेंटेशन बिल पर प्रेसीडेंट का एसेंट हो जाएगा और वह ऐक्ट बन जाएगा तो दो हफ्ते के अन्दर सब मेम्बरों के पास वह ऐक्ट और रूल्स फ्री पहुंचा देवें।

इसके अलावा हिन्दी में और जरूरत पड़े तो उन उन रीजनल भाषाओं में भी यह पीपुल्स रिप्रेजेंटेशन ऐक्ट और रूल्स को अनुवादित करके संबंधित राज्य सरकारों को भिजवा दें ताकि तमाम देश की जनता को चुनाव के संबंध में किसी किस्म की कठिनाई व असुविधा न हो। इस देश की केवल 10 प्रतिशत जनता ही अंग्रेजी जानती है और अधिकांश जनता हिन्दी जानती है। इसके अलावा बहुत से राज्य ऐसे भी हैं जहां की जनता न अंग्रेजी जानती है और न हिन्दी

[श्री विभूति मिश्र]

जानती है, इसलिये इस संबंध में सरकार को आम चुनाव के संबंध में जनता को पूरी सहूलियत देनी चाहिये और उसे किसी किस्म की असुविधा न होने पाये। बस यह दो, एक बातें मुझे इस समय निवेदन करनी थीं।

Shri Narendra Singh Mahida (Anand): Some suggestions have been made that there should be no lame-duck session. May I draw your attention to article 83 of the Constitution? Sub-section (2) of article 83 says:

> "The House of the People, unless sooner dissolved, shall continue for five years from the date appointed for its first meeting..."

I want to point out that five years perilod will be complete only in April, 1967. So, that argument does not hold good. There should be a lame-duck session.

Shrimati Vimla Deshmukh (Amravati): I endorse what Shri Bibhuti Mishra has just said. I would request the Law Minister to circulate the copies of the statement that has been made in the House to the Members.

श्री मौर्य (अलीगढ़): अध्यक्ष महोदय, मैं केवल कहने के लिये नहीं कह रहा हूं बल्कि यह विशेष दो, तीन सुझाव मैं दे रहा हूं और कानून मंत्री जी से आप के द्वारा चाहता हूं कि वे इस ओर ध्यान दें।

पहली बात जो मुझे निवेदन करनी है वह यह कि इस देश में करोड़ों खेतिहर मजदूरों देहातों में रहते हैं। उनका वोट आजाद नहीं है धमकी से उनका वोट डलवाया जाता है। वे लोग स्वयं अपने विचार के आधार पर अपने मनचाहे उम्मीदवार को वोट दे सकें इसकी व्यवस्था सरकार को करनी चाहिये; इसकी व्यवस्था अभी सेरकार ने नहीं की है। क्योंकि खेतिहर मजदूर जोकि गांव में रहते हैं उनका वोट आजाद नहीं है और वह अपनी इच्छानुसार डाल नहीं पाते हैं। उनके ऊपर दबाव है।

दूसरे यह कि उम्मीदवार जो चुनाव लड़ते हैं उनमें ज्यादातर विरोधी दल के उम्मीदवार गरीब होते हैं और उनके पास साधन नहीं होता है। इसलिये मैं चाहता हूं कि पर्ची में यह लिखा हुआ वोटर के पास पहुंच जाना चाहिये कि तुम्हारे वोट का नम्बर यह है और तुम्हारा पोलिंग स्टेशन अमुक है। अमुक दिन वोट पड़ेगा और ये उम्मीदवार खड़े हैं और ये उनके चुनाव चिन्ह हैं। यह सब आवश्यक इत्तिला सरकार की ओर से समय पर पर्चा दी जानी चाहिये। जो काम उम्मीदवार लोग अपनी ओर से करते हैं यह काम सरकार की ओर से होना चाहिय। यह पर्चियां हर एक घर को चुनाव के दो दिन पहले पहुंचा देनी चाहियें क्योंकि हम विरोधी दल वालों के पास न कोई मशीनरी है और न हम इतने साधन जुटा सकते हैं। यह काम बहुत जरूरी है जो मैं चाहता हूं कि सरकार करे।

तीसरी बात यह है कि वोटर्स आजादी के साथ अपना मत दे सकें इसकी व्यवस्था सरकार को करनी चाहिये। आज हालत यह है कि दबाव की बात चलती है और यह दबाव यहां से लेकर देहात तक चलता है। मैं चाहूंगा कि यह सरकार दबाव करना छोड़ दे और आजादी से चुनाव करवाये और देखे कि वहां देहातों में चुनाव आजादी से हो। लेकिन श्रीमान्, सरकार विरोधी दलों को दबा रही है दफा 144 लगा देती है, मीटिंग नहीं होने देती है और हमारे जलूस आदि नहीं निकलने देती है। इसलिये पहली बात तो यह हो कि चुनाव के वक्त यह दफा 144 न लगाये और अगर लगाना आवश्यक ही हो जाये सरकार के लिये तो सरकारी मशीनरी के जो कर्मचारी हैं उनकी देखरेख में

शांतिपूर्वक जलूस आदि निकलने दे और मीटिंग्स आदि होने दे ।

इसके अलावा विरोधी दलों के जो चुनाव में उम्मीदवार हैं और जिन्हें सरकार ने जेल में डाल रक्खा है, विशेष कर श्री रामेश्वरानन्द और भी अन्य ऐसे उम्मीदवार हो सकते हैं, उन सभी उम्मीदवारों को छोड़ा जाये ताकि वह आसानी से और आजादी से चुनाव लड़ सकें । मैं यह नहीं कहता कि अगर उनमें से किन्हीं लोगों ने कोई विशेष कानून तोड़े हों तो उनको भी आप अवश्य रिहा कर दें, आप उसके लिये उन पर मुकद्दमा चलाइये लेकिन उनकी जमानत होने दीजिये । उन्हें खुल कर अपना चुनाव कार्य और अपने प्रतिद्वंदी उम्मीदवार का विरोध करने दीजिये । यह उनका अधिकार है । उनको जमानत पर छोड़ा जाये ताकि वह खुल कर चुनाव लड़ सकें । सरकार की ओर से जो दबाव पड़ रहा ? वह बन्द होना चाहिये । बस यह दो, तीन मेरे मोटे मोटे सुझाव हैं ।

Shri Basappa (Tiptur): There is a very great apprehension in the minds of the people of Goa that the Opinion Poll and the General Elections might take place simultaneously. If this is done, as I said before, the issues will be confused. Therefore, I request the hon. Minister to consider holding the elections separately—the Opinion Poll and the General Elections.

My second point is this. I support Shrimati Savitri Nigam in what she has said: there are anti-social elements and they want to do much damage to the General Elections; at that time, the ladies will be very apprehensive to come, stand in the queue and vote. Therefore, under these circumstances, special arrangements must be made to see that ladies, who form 50 per cent of the voters in this country, are enabled to come and vote safely, and greater precautions should be taken in this respect.

श्रीमती सहोदराबाई राये (दमोह) : अध्यक्ष महोदय, मैं प्रार्थना करना चाहती हूं कि मध्य प्रदेश में जैसे मुरैना, भिंड, ग्वालियर, छत्तरपुर, पन्ना आदि इलाकों के गांवों में डाके वगैरह ज्यादा पड़ते हैं और असुरक्षा का वातावरण रहने से महिलायें वोटर्स वहां चुनाव केन्द्रों पर आने से डरती हैं कि कहीं रास्ते में डाकू उन्हें उठा कर न ले जायें इसलिये सरकार की तरफ से पोलिंग स्टेशनों पर और रास्ते में पुलिस की सुरक्षा व्यवस्था होनी चाहिए ताकि महिला वोटर्स आजादी के साथ मतदान केन्द्रों पर आ सकें और अपने वोट डाल सकें । इसी तरह से एम० पीज० और एम० एल० एज० को भी डाकुओं से डर बना रहता है कि कहीं उन्हें उड़ा न ले जायें और फिर रिहा करने के लिए हजारों रुपया मांगते हैं । इसलिए वहां पर सरकार को सुरक्षा का पूरा बन्दोबस्त करना चाहिए ।

मौर्य साहब ने जो कहा कि दबाव डालती है सरकार चुनाव क्षेत्र में तो मैं कहना चाहती हूं कि हमारी तरफ से और गवर्नमेंट की तरफ से कोई दबाव नहीं डाला जाता है जितना दबाव डाला जाता है विरोधी दल वाले ही डालते हैं और परेशान करते हैं । हमारी तरफ से कोई दबाव नहीं डाला जाता है । (**व्यवधान**) ।

श्री मौर्य : अध्यक्ष जी, .

अध्यक्ष महोदय : अब आप बैठ जाइये ।

श्री मौर्य : मैंने यह नहीं कहा (**व्यवधान**) जमींदार लोग देहात में अपने गुर्गों और लाठी के बल पर खेतिहर मजदूरों पर चाहे वह कांग्रेस के हों या विरोधी दल के, जमींदार लोग लाठी के बल पर उन गरीब खेतिहर मजदूरों के वोट पड़वा रहे हैं । (**व्यवधान**) मैंने केवल यह शब्द कहे हैं . . .

अध्यक्ष महोदय : मौर्य साहब अब आप बैठ जायें ।

श्रीमती सहोदराबाई राय : मैं अपने मध्य प्रदेश के बारे में कह सकती हूं कि दस साल हो गये मुझे वहां से चुनाव लड़ते हुए हमारे मध्य प्रदेश में गवर्नमेंट की तरफ से और कांग्रेस की तरफ से कोई दबाव नहीं डाला जाता है। हमारा निर्विरोध चुनाव होता है। कहीं कहीं जनसंघ वाले या अन्य विरोधी पार्टियों वाले उधम करते हैं और भड़काते आदि हैं। जैसा मैंने पहले निवेदन किया मैं चाहती हूं कि हमारे वहां चुनाव के दौरान सुरक्षा का पूरा पूरा बन्दोबस्त होना चाहिये (**व्यवधान**)

श्री बड़े : अध्यक्ष महोदय, माननीय सदस्या ने....

अध्यक्ष महोदय : आप बोल चुके हैं अब छोड़िये भी। महिलाओं को क्या कहियेगा ?

श्री बड़े : माननीय सदस्या ने अभी उधम के बारे में जनसंघ का नाम लिया है तो मैं चाहूंगा कि इसका वह एक भी उदाहरण बतलायें जहां जनसंघ ने ऐसा अनुचित दबाव डाला हो या उधम किया हो।

श्री त्यागी : शर्म नहीं आती एक औरत के मुकाबले में आकर खड़े हो गये।

अध्यक्ष महोदय : श्री गुलशन।

श्री गुलशन (भटिंडा) : अभी पंजाब का पुनर्गठन हुआ है और उसकी नई-नई सरकारें बनी हैं। इस पुनर्गठन के कारण कुछ गांव इस तरफ चले गये और कुछ उस तरफ को चले गये हैं। ऐसे ही सरकारी कर्मचारी थे जिनका कि नाम पंजाबी एरिया की मतसूची में था वह हिमाचल प्रदेश में चले गये या उधर हरियाणा में चले गये और वैसे ही जिन सरकारी कर्मचारियों का नाम हरियाणा की तरफ की वोटर्स लिस्ट में था वह पंजाबी एरिया में या हिमाचल प्रदेश में चले गये। इसलिये मैं चाहूंगा कि पंजाब की नई वोटर्स लिस्टिंग बनाई जायें और जो इधर के हमारे मुलाजिम उस तरफ हरियाणा या हिमाचल प्रदेश में चले गये हैं या हिमाचल प्रदेश और हरियाणा की तरफ के इधर पंजाबी एरिया में चले आये हैं उनका प्रबन्ध किया जाना चाहिए ताकि उनका नाम वोटर्स लिस्ट में आ जाये और उनको अपना मत देने की स्वतन्त्रता प्राप्त हो। इस लिए सरकार को आवश्यक प्रबन्ध करना चाहिये। वहां की वोटर लिस्टिंग नए सिरे से बनाई जायें।

दूसरी बात यह है कि जो सिटिंग मैम्बर हैं पार्लिमेंट के या असैम्बलीज के उन में से कुछ ऐसे हैं जिन का पहले वाला जो चुनाव क्षेत्र था वह दूसरा तरफ रह गया है और अब ऐसा हो सकता है कि वे अपना मत देने से वंचित रह जायें। उनको अधिकार होना चाहिये कि वे अपने मत का अपने लिए इस्तेमाल कर सकते हैं।

कुछ लोग ऐसे हैं जोकि विदेशों में गए हुए हैं, समुद्र पार गए हुए हैं और उनका वोट यहां हिन्दुस्तान में बना हुआ है। मैं चाहता हूं कि ऐसा प्रबन्ध हम करें कि वे भी अपना मत दे सकें।

श्री बागड़ी (हिसार) : भारत में जो जनतांत्रिक प्रणाली है वह अभी तक बहुत मजबूत नहीं हो सकी है। इसका एक कारण यह है कि आज़ाद उम्मीदवारों को चुनाव में खड़े होने की खुली छूट है। जो राजनीतिक दल हैं उनके चुनाव घोषणापत्र प्रकाशित हो चुके हैं और वे जनता के सामने आ चुके हैं। मैं चाहता हूं कि ऐसा प्रबन्ध किया जाना चाहिये कि ये जो आज़ाद उम्मीदवार हैं इनकी इकाई की हैसियत से कोई हैसियत न रहे सके। कम से कम लोक सभा के लिए तो चुनाव के लिए आपको ऐसी व्यवस्था कर देनी चाहिये।

पंजाब और हरियाणा में आप अच्छी तरह से जानते हैं कि चुनाव के सिलसिले में लाउड स्पीकर का इस्तेमाल करना होता है तो उस के लिए पांच रुपये देने पड़ते हैं। एक मीटिंग के लिए लिए पांच रुपये देने पड़ते हैं और उसके इस्तेमाल के लिए इजाजत लेनी पड़ती है। इस इजाजत को लेने के लिए दो तीन दिन लग जाते हैं। मैं निवेदन करना चाहता हूं कि या तो एक दम इजाजत मिल जानी चाहिये अथवा इजाजत लेने की कोई जरूरत नहीं होनी चाहिये। दूसरी बात यह है कि यह जो पांच रुपये लिये जाते हैं ये नहीं लिये जाने चाहियें। इससे जो चुनाव खर्चा है वह बढ़ता है।

मैं यह भी चाहता हूं कि स्वामी रामेश्वरानन्द को रिहा किया जाना चाहिये।

Shri D. N. Tiwary (Gopalganj): Under the Representation of the People Act, a certain limit has been fixed for expenditure by every candidates for the Lok Sabha as well as the State Assemblies. Now, a new situation has arisen because big money-bags are coming in the field, and they would spend more than a lakh of rupees, sometimes Rs 2 lakhs, sometimes Rs 3 lakhs and sometimes the amount may go up to even Rs 10 lakhs, and the poor candidate will be under a disadvantage because of that.

So, I would submit that the limit should be strictly enforced and the hon. Minister should direct the Election Commission that if at any place information is received by them that a big amount of money is being spent disproportionate to the limit set, then the Election Commission should put some curb on that expenditure immediately.

श्रीमती कमला चौधरी (हापुड़) : दलों के चुनाव चिन्ह निश्चित हैं। उसके अतिरिक्त जो निर्दलीय उम्मीदवार खड़े होते हैं कोई पार्लिमेंट के लिये और कोई विधान सभा के लिये, उन दोनों को एक ही चुनाव चिन्ह नहीं मिलना चाहिये। मेरा अनुभव यह है कि इससे वोटर्ज को गलतफहमी होती है। अगर पार्लिमेंट में वोटर किसी उम्मीदवार को भेजना चाहता है तो उसका जो मत है वह विधान सभा में वही पड़ जाता है। इसलिये एक ही चुनाव चिन्ह नहीं होना चाहिये।

Mr. Speaker: Now, Shri Tulsidas Jadhav also may have his say. . . .

Shri G. S. Pathak: All right. I have not raised any question that they should not put questions or make suggestions.

Mr. Speaker: The debate might be sent to the Election Comission and they may have to look into all this. Government cannot do it just now; I quite understand that.

I have allowed all this discussion so that the attention of the Election Commission may be drawn to the views expressed by hon. Members here.

Shri G. S. Pathak: I quite appreciate that.

Shri Ranga: It is for the hon Minister to take the necessary steps.

श्री तुलशीदास जाधव (नांदेड) : इलैक्शन जब होते हैं तो यह देखा गया है कि इलैक्शन बूथ पर सुबह बड़ी भीड़ होती है और औरतों को बच्चों को गोद में लेकर काफी देर तक खड़ा रहना पड़ता है। मेरा सुझाव यह है कि समय मुकर्रर हो जाना चाहिए कि इस वार्ड का समय यह है और इस वार्ड का यह है।

श्रीमती सहोदराबाई राय : यह गलत है, यह नहीं होना चाहिए।

श्री विश्राम प्रसाद (लालगंज) : पार्लिमेंटरी कांस्टिट्यूएंसी में कहीं कहीं पांच एम० एल० ए० होते हैं, कहीं-कहीं आठ होते हैं, कोई पांच एम० एल० ए० कांस्टिट्यूएंसी होती है कोई आठ । ऐसा भी होता है कि एक साथ वोट पड़ते हैं । चार दिन तक वोटिंग होगा । जो ये कंस्टिट्यूएंसी ज हैं इनको अगर आप चार दिन में बांट दें और कहें कि एक दिन दो दो में वोट पड़ें तो ज्यादा अच्छा होगा ।

श्री मधु लिमये (मुंगेर) : मैं केवल एक ही जानकारी चाहता हूं । जिस तरह से गोआ में निष्पक्ष राय शुमारी के लिए बंडोदकर मंत्रीमंडल ने इस्तीफा दिया है क्या उसी तरह निष्पक्ष आम चुनाव कराने के लिए समूचे देश में कांग्रेस सरकारें इस्तीफे देंगी ?

Shri Nambiar: We want to hear the legal opion of Shri Dixit. He is absent today.

Mr. Speaker: The hon. member can meet him privately.

Shri G. S. Pathak: Most of the questions relate to the conduct of elections and not to the programme of elections, the subject on which I made this statement today.

Shri Priya Gupta: Then do not reply.

Mr. Speaker: Because it concerns the election of Members and we are in the last day of this session, therefore I have allowed these questions, spending nearly an hour, so that these suggestions might go to the Election Commission.

Shri G. S. Pathak: I appreciate that, and I shall send a copy of the proceedings to the Election Commissioner so that he may consider the suggestions made by the House.

श्री मधु लिमये : इस्तीफा तो आपने देना है । इसका जवाब तो आपको देना है ।

Shri G. S. Pathak: A number of matters were mentioned which had already been discussed at the time when the amendments to the Representation of the People Act were discussed in the House. Therefore, I need not deal with any of them.

I mention one or two matters. One is about the lame-duck session. Conflicting views have been expressed. There are practical difficulties in not holding a lame-duck session. After all the previous elections, a lame-duck session was held.

श्री प्रिय गुप्त : हिन्दी लेम डक को क्या होती है ?

अध्यक्ष महोदय : यह सब जानते हैं ।

श्री प्रिय गुप्त : मैं नहीं जानता हूं । हिन्दी में कह दें ।

I do not understand it.

Mr. Speaker: He might sit down if he does not understand.

Shri G. S. Pathak: About Himachal Pradesh, I have already said that there are some snow-bound areas at the relevant time. Therefore, in those areas the poll date has to be postponed. All these matters, local conditions, had been considered by the Election Commission, and it is after due consideration given to all the relevant factors that the Election Commission has fixed this programme.

श्री हुकम चन्द कछवाय : काश्मीर ।

श्री मधु लिमये : इस्तीफे का क्या हुआ ?

Shri G. S. Pathak: So far as Jammu and Kashmir State is concerned, a question was asked whether some seats would be reserved for the Pakistan-occupied areas. This question has been raised here repeatedly and I have pointed out that under our Constitution under which parliamentary elections will take place, such a thing is not possible (*Interruptions*).

12.00 hrs.

श्री मधु लिमये : क्या सरकार इस्तीफा देगी या नहीं ?

श्री गुलशन : पंजाब के बारे में कुछ नहीं बताया गया है ।

Mr. Speaker: Order, order. There have been other suggestions also which might be considered by the Government in all their details.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, जम्मू-काश्मीर के कई हजार लोगों को मत देने का अधिकार नहीं है । मंत्री महोदय ने उस के बारे में नहीं बताया है ।

श्री बागड़ी : अध्यक्ष महोदय, दफा 144 का जहां तक ताल्लुक है,.....

Mr. Speaker: Mr. Bagri would kindly resume his seat.

श्री बागड़ी : अध्यक्ष महोदय, दफा 144 के बारे में इलैक्शन कमीशन क्या करेगा ?

अध्यक्ष महोदय : मिनिस्टर साहब ने कहा है कि गवर्नमेंट उस को कन्सिडर करेगी ।

श्री रामसेवक यादव (बाराबंकी) मंत्री महोदय ने "अनफोरसीन कान्टिजैंसीज" के बारे में कोई जानकारी नहीं दी है । वह बहुत जरूरी है । इस के पीछे क्या रहस्य है ।

श्री मधु लिमये : इसके पीछे रहस्य है ।

Shri G. S. Pathak: I shall mention it. Unforeseen circumstances are those which are mentioned in, for example, section 57 of the Representation of the People Act, ballot box may be removed or something destroyed and so on. They are already mentioned in the Act itself. There are no unforeseen circumstances which are outside that.

12.02 hrs.

STATEMENT *RE.* FOOD AID FROM CANADA

The Minister of Food, Agriculture, Community Development and Co-operation (Shri C. Subramaniam): I am happy to inform the House that the Government of Canada have announced their intention to offer food aid to the Government of India of $21 million during the current Canadian fiscal year ending 31st March, 1967 and further aid of $50 million during the next fiscal year beginning 1st April, 1967. The provision of these funds would enable the supply of about 900,000 tonnes of Canadian wheat and would be of very great help to us in meeting the difficult food situation during the coming months. I would like to convey on behalf of the Government of India our gratitude to the Canadian Government for this generous and timely assistance to tide over this difficult period.

12.03 hrs.

QUESTIONS ON STATEMENT *RE*: RAW COTTON SUPPLY POSITION

Mr. Speaker: Mr. Madhu Limaye.

Shri S. M. Banerjee (Kanpur): Our names are there.

Mr. Speaker: I will call them if their names are there.